

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/82-ALC4/2013 **MEETING DATE** : 24.10.2013

The Meeting No. 14/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 24.10..2013 but was actually held on 29.10.2013 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
 2. Shri Jasbir Singh, Consultantr, Department of C&PC
 3. Shri R.C. Meena, Deputy Director General of Foreign Trade
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1. The minutes of the earlier meeting dated scheduled to be held on 03.10..2013 but was actually held on 12.10.2013 s approved.
 2. The following points are discussed and took the decision as mentioned against the case:

Case No. A-16		M/s Sandoz Pvt Ltd
Meeting No. 14/AM14 dated – 24.10.2013		F.No. 01/82/162/00087/AM14/DES-III To F.No. 01/82/162/00099/AM14/DES-III
Sl. No.	Product	File No.
1	Mirtazapine 15 MG Orodispersible Tablets	F.No.01/82/162/00087/AM14/DES-III
	Mirtazapine 30 MG Orodispersible Tablets	
	Mirtazapine 45 MG Orodispersible Tablets	
2	Escitalopram 5 MG Film coated Tablets	F.No.01/82/162/00088/AM14/DES-III

	Escitalopram 15 MG Film coated Tablets	
	Escitalopram 20 MG Film coated Tablets	
3	Donepezil 5 MG Film coated Tablets	F.No.01/82/162/00089/AM14/DES-III
	Donepezil 10 MG Film coated Tablets	
4	Cetirizine Hydrochloride Chewable Tablets 5 MG	F.No.01/82/162/00090/AM14/DES-III
	Cetirizine Hydrochloride Chewable Tablets 10 MG	
5	Mycophenolate Mofetil 250 MG Capsules	F.No.01/82/162/00091/AM14/DES-III
	Mycophenolate Mofetil 500 MG Capsules	
6	Lamotrigine 25 MG Capsules	F.No.01/82/162/00092/AM14/DES-III
	Lamotrigine 25 MG Capsules	
7	Fluvastatin 20 MG Capsules	F.No.01/82/162/00093/AM14/DES-III
	Fluvastatin 40 MG Capsules	
8	Donepezil 5 MG ODT	F.No.01/82/162/00094/AM14/DES-III
	Donepezil 10 MG ODT	
19	Ondansetron 4 MG ODT USP	F.No.01/82/162/00095/AM14/DES-III
	Ondansetron 8 MG ODT USP	
10	Valciclovir 250 MG Film coated Tablets	F.No.01/82/162/00096/AM14/DES-III
11	Naratriptan 2.5 MG FCT	F.No.01/82/162/00097/AM14/DES-III
12	Acenocoumarol 1 MG Tablets	F.No.01/82/162/00098/AM14/DES-III
13	Clopidogrel Bisulfate 75 MG FCT	F.No.01/82/162/00099/AM14/DES-III

Decision: It was decided to call from the firm a copy of Master Batch Formula and Batch Log Sheet duly certified by Central Excise Authority. The case was deferred for 05.12.2013.

Case No. A-17	M/s Divis Laboratories Ltd., Hyderabad
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00621/AM13/DES-III

Decision: It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.	

Case No. A-18	M/s Wockhardt Ltd., (100% EOU)
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/009/AM14/DES-III
SEEPZ-SEZ/EOU/20/2003-04/Vol.X	
Decision: It was decided to advise the firm to furnish separate application for each export item along with all technical details as per Appendix33. The case was deferred for 05.12.2013.	

Case No. B-159	M/s Chiral Bioscience Ltd (Formerly Allied Fabrichem Pvt Ltd.)
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00163/AM13/DES-III
RLA F. No. 09/24/040/00102/AM10	Adv. Lic. No. 0910038495 dated 08.07.2009
Decision: It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.	

Case No. B-160	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RLA F. No. 24/24/040/00009/AM11 RLA F. No. 24/24/040/00014/AM11	Adv. Lic. No.2410029974 dated 27.10.2010 Adv. Lic. No.2410030871 dated 27.10.2010
Decision: It was decided to defer the case for 05.12.2013 for comments of Department of Petrochemicals of C&PC.	

Case No. B-161	M/s Glenmark Generic Ltd., Mumbai			
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/295/AM14/DES-III			
RLA F. No. 03/94/40/904/AM13/DES-III	Adv. Lic. No.0310728269 dated 15.03.2013			
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of Import item Sr. No. 1, 2 and Sr. No. 5 in the minutes of the NC meeting no. 10/82 dated 22.08.2013 as details given below. The rest of the minutes would remain same.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumine	1 Kg.	1.	2-(S)-Indoline-2-carboxylic acid	1.00 kg
		2.	L-norvaline	1.60 kg

		3.	Methanol	1.43 kg
		4.	Toluene	3.22 kg
		5.	Methylene Chloride/Methylene Dichloride/MDC	15.19 kg
		6.	Acetonitrile	3.57 kg
		7.	Sodium Pyruvate	1.50 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-162	M/s Haldia Petrochemicals Ltd.
Meeting No. 14/AM14 dated – 24.10.2013	FNo. 01/82/050/01534/AM09/DES-III
RLA F. No. 02/24/40/00248/AM09	Adv. Lic. No.0210122139 dated 13.01.2009
It was decided to defer the case for 05.12.2013 for comments of Department of C&PC (Petrochemical Division).	

Case No. B-163	M/s ADI Finechem Ltd.,
Meeting No. 14/AM14 dated – 24.10.2013	FNo. 01/82/050/00146/AM09/DES-III
RLA F. No. 08/24/040/149/AM08	Adv. Lic. No.0810067303 dated 21.09.2007
Decision: The committee considered the case of the firm and It was noted that the ITC HS code of export product mentioned in chapter 38. It was decided to transfer the case to Norms committee IV.	

Case No. B-164	M/s Alkaloids Corporation.
Meeting No. 14/AM14 dated – 24.10.2013	FNo. 01/82/050/1417/AM13/DES-III FNo. 01/82/050/1407/AM13/DES-III FNo. 01/82/050/1408/AM13/DES-III
RLA F. No. 02/24/040/00002/AM13 RLA F. No. 02/24/040/00054/AM13 RLA F. No. 02/24/040/00074/AM13	Adv. Lic. No.0210177059 dated 30.04.2012 Adv. Lic. No.0210178880 dated 25.06.2012 Adv. Lic. No.0210180511 dated 02.08.2012
Decision: Committee considered the case and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/340/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:	

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed kg/kg
Noscapine BP/Noscapine Hcl BP	1 kg	1	Noscapine 95%	1.158
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-165	M/s AMI Life Sciences Pvt. Ltd., Baroda
Meeting No. 14/AM14 dated –24.10.2013	F.No. 01/82/050/545/AM13/DES-III
RLA F. No. 34/24/040/00072/AM13	Adv. Lic. No.3410034467 dated 22.06.2012
Decision: It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals	

Case No. B-166	M/s FMC Agricultural Products, Bangalore		
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/00612/AM08/DES-III F.No. 01/82/050/01173/AM08/DES-III F.No. 01/82/050/01575/AM08/DES-III F.No. 01/82/050/00212/AM08/DES-III		
	Adv. Lic. No.0710053369 dated 14.09.2007 Adv. Lic. No.0710054550 dated 16.11.2007 Adv. Lic. No.0710056002 dated 22.02.2008 Adv. Lic. No.0710056292 dated 07.03.2008		
Decision: Committee considered the case and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: RA may take appropriate action as per the decision of Norms Committee.			
Item of Export	Qty	Item of Import	Qty
N-Butyl Lithium (15% w/w in n-Hexane as 100% Active ingredient)	1 kg.	Lithium Metal	0.284 kg.
		n-Butyl Chloride	1.88 kg.

	n-Hexane	-----
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Case No. B-167	M/s Panacea Biotec Ltd., New Delhi
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/00427/AM10/DES-III F.No. 01/82/050/00927/AM11/DES-III F.No. 01/82/050/00327/AM12DES-III
RLA F. No. 02/24/040/00156/AM11 RLA F. No. 02/24/040/00235/AM11 RLA F. No. 02/24/040/00007/AM12	Adv. Lic. No.0510269042 dated 26.07.2010 Adv. Lic. No.0510274701 dated 11.10.2010 Adv. Lic. No.0510292280 dated 31.05.2012
Decision: Committee considered the case and in the light of written comments received from Drug Controller General of India vide their F. No. 12/83/PANACEA/PAC-DTP-Hep/2011-Ch II dated 04.09.2013, has clarified that the formulation I DTw^{PBF}-Hep B^{PEBL} – Hib^{NV}) and formulation II (DTw^{PBF}Hep B^{PEBL} – Hib^{PEBL}) manufactured by M/s Panacea Biotec Ltd., New Delhi are approved by DCGI. However, they have clarified that they have approve license for manufacture for sale of Drugs in proper/generic name only as per direction issued by the Ministry of Health and Family welfare vide their letter of file No. X.11011/1/2011-DFQC dated 1.10.2012 and 09.11.2012. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-168	M/s Mylan Laboratories Ltd., Hyderabad
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/00212/AM12/DES-III
RLA F. No. 09/24/040/00485/AM11	Adv. Lic. No.0910045600 dated 18.02.2011
It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 05.12.2013.	

Case No. B-169	M/s Arch Pharma Labs Ltd.
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/00870/AM09/DES-III(pt.)
RLA F. No. 09/24/040/00485/AM11	Adv. Lic. No.0310481979 dated 08.08.2008

Decision: It was decided to reject the case as the firm has not furnished information despite repeated reminders.

Case No. B-170	M/s Pregna International Ltd., Mumbai
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/050/00941/AM13/DES-III
RLA F. No. 03/95/040/00635/AM12	Adv. Lic. No.0310665072 dated 15.11.2011
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-171	M/s Medreich Ltd., Bangalore		
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/171/00061/AM14/DES-III		
RLA F. No. 07/24/040/00796/AM08	Adv. Lic. No.0710056381 dated 13.03.2008		
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 2/AM13 dated 18.04.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Qty.	Import items	Qty allowed per unit of export product
Paracetamol 450mg + Caffiene Anhydrous 45mg or 50 mg or 30 mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg tablets (ITC(HS)No.30049039)	1 tablet	1.Paracetamol	459mg/tab.
		2.Doxylamine Succinate	5.1mg/tab.
		3.Spectracolquinoline yellow 800744 B-20	2.43 mg/tab.
		4.Spectracolquinoline Yellow LK 805002	4.56 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.			

Case No. B-172	M/s Astrix Labs Pvt Ltd
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Meeting No. 14/AM14 dated – 24.10.2013		F.No. 01/82/50/00165/AM13/DES-III		
RLA F. No. 09/24/040/538/AM12		Adv. Lic. No.0910051472 dated 27.02.2012		
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 38/82 dated 20.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
NEVIRAPINE (CARBOXAMIDE ROUTE)	1000 kg	1.	2-Chloro-N-(2-chloro-4-methyl-3-pyridinyl)-3-pyridineCarboxamide (Carboxamide)	1.428
		2.	Cyclopropylamine	0.57
		3.	Methanol	1.082
		4.	N,N-Dimethyl Formamide	0.292
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-173	M/s IPCA Labs Ltd.,
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/104/AM14/DES-III
RLA F. No. 03/94/040/183/AM12	Adv. Lic. No.0310644410 dated 26.07.2011
Decision: It was decided send a copy of application to Department of Pharmaceuticals and defer the case for 05.12.2013.	

Case No. B-174	M/s Lupin Ltd.,
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/50/647/AM13/DES-III
RLA F. No. 03/94/040/304/AM13	Adv. Lic. No.0310704078 dated 03.08.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-175	M/s Gaurav Pharma Ltd., New Delhi
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/171/00018/AM13/DES-III
Decision: It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.	

Case No. B-176	M/s Vijaysri Organics Ltd.,
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/50/00030/AM13/DES-III
RLA F. No. 03/95/040/933/AM11	Adv. Lic. No.0310617980 dated 25.02.2011
Decision: It was decided to ask the firm to furnish Central Excise data for last three years. The case was deferred for 05.12.2013	

Case No. B-177	M/s Shilpa Medicare Ltd.
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/50/800/AM04/DES-III
RLA F. No. 07/24/040/231/AM04	Adv. Lic. No.0710023074 dated 05.08.2003
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and in the light of earlier decision taken by NC in its meeting no. 4/AM11 dated 27.04.2010 decided to delete the pre-import condition from Advance Authorisation No. 0710023074 dated 05.08.2003 (The Drug Control Department Government of Karnataka vide their letter No. MCD/CR-Misc-53/MFG/09-10 has informed that the Import item Cholic Acid is not Drug). RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-178	M/s Glenmark Generic Ltd., Mumbai	
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/50/065/AM14/DES-III	
RLA F. No. 03/94/40/892/AM13/DES-III	Adv. Lic. No.0310725673 dated 26.02.2013	
Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of Import item Sr. No. 1 and 2 in the minutes of the NC meeting no. 4/82 dated 16.05.2013.2013 as details given below. The rest of the minutes would remain same.		
S.No.	From	To
1.	[5-(4-Chlorobutyl)-1-Cyclohexyl-1H-	5-(4-Chlorobutyl-1-Cyclohexyl-1H-Tetrazole.

	Tetrazole] {CBT Cilostazol}	
2.	6-Hydroxy-3,4-Dihydroquinolinone [HCS Cilostazol]	6-Hydroxy-3,4-Dihydro-1H-Quinolin-2-One.
RA concerned may take further necessary action as per above decision of NC.		

Case No. B - 179	M/s RA Chem Pharma Ltd.
Meeting No. 14/AM14 dated – 24.10.2013	F.No.01/82/50/00985/AM12/DES-III F.No.01/82/50/00884/AM10/DES-III F.No.01/82/50/01012/AM11/DES-III F.No.01/82/50/00856/AM12/DES-III
RA.No. 09/24/040/00410/AM09 RA.No. 09/24/040/00411/AM10 RA.No. 09/24/040/00328/AM11 RA.No. 09/24/040/00199/AM12	adv. lic. 0910038108 dated 03.06.2010 adv. lic. 0910040593 dated 12.01.2010 adv. lic. 0910044225 dated 10.11.2010 adv. lic. 0910048014 dated 01.08.2011
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of Import item Sr. No. 1 in respect of above mentioned advance authorizations as details given below. The rest of the minutes would remain same.	

S.No.	From	To
1.	Methyl-2-Chloromethyl Propionate	Methyl-2-Chloro Propionate

RA concerned may take further necessary action as per above decision of NC.

Case No. C-18	M/s Encee Aromatics Pvt Ltd			
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00745/AM12/DES-III			
Chemexcil has forwarded the request of the firm for modification of SION for the export product Secondary Butyl Quinoline . In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2012-Ch. II dated 05.082013, it was decided to modification of SION A-3147, under Para 4.8(a) of HBP v 1 as per details given below:				
Export Product	Export	S.No	Import Item	Qty. allowed

	Qty.			kg/kg
Secondary Butyl Quinoline	1 kg	1.	Secondary Butyl Benzene	1.890 kg
			OR	
		2.	Secondary Butyl Aniline	1.412 kg
		3.	Glycerine	2.748 kg

Decision: The above modification of SION would be notified through Public Notice

Case No. C-19	M/s Encee Aromatics Pvt Ltd			
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00008/AM13/DES-III			
Chemexcil has forwarded the request of the firm for modification of SION for the export product Secondary Butyl Quinoline . In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2012-Ch. II dated 05.082013, it was decided to modification of SION A-1730, under Para 4.8(a) of HBP v 1 as per details given below:				
Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
Ambrettolide	1 kg	1.	Trimethyl Orthoformate	1.724 kg
		2.	Britol (Paraffinic Mineral Oil)	1.020 kg
		3.	Glycerine	3.053 kg
		4.	Seedlac	12.757 kg
Decision: The above modification of SION would be notified through Public Notice				

Case No. C-20	M/s Encee Aromatics Pvt Ltd
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00020/AM10/DES-III
Decision: Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2012-Ch. II dated 05.082013, it was decided to ratify the norms, under Para 4.2.2 of HBP v 1 as per details given below:	

Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
Enamber/Kephalis/Tetrambrone	1 kg	1.	Triethyl Orthoformate	2.400 kg
		3.	Di Acetone Alcohol	5.720 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. C-21	M/s RA Chem Pharma Ltd			
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/50/86/AM14/DES-III			
Committee considered the case as per agenda and in consultation with technical members present in the meeting and it was decided to modification of SION A-2611, under Para 4.8(a) of HBP v 1 as per details given below:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
		2.	Chloro acetaldehyde Dimethyl acetal	0.696 kg
		3.	Manganese Dioxide	0.852 kg
		4.	Raney Nickle	0.163 kg
		5.	Dimethyl Sulfoxide	0.405 kg
		6.	Acetone	0.405 kg

Decision: The above modification of SION would be notified through Public Notice.

1	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 19.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REVERSACOL OCEAN BLUE	1 kg	1.	4,4 DIMETHYL BENZOPHENONE	1.400 kg
		2.	DIMETHYL SUCCINATE	4.000 kg
		3.	SODIUM ACETATE	0.600 kg
		4.	ETHANOL	6.00 kg
		5.	TRIMETHYL SILYL ACETYLENE (TMSA)	0.800 kg
		6.	SIRALOX	1.200 kg
		7.	TOLUENE	18.000 kg
		8.	TETRA HYDRO FURAN (THF)	9.000 kg
		9.	METHANOL	15.000 kg
		10.	HEXANE	3.000 kg

RA may take appropriate action as per the decision of Norms Committee.

2	Case No.:100/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Deferred
	HQ File :01/82/050/00685/AM14/	RLA File :09/24/040/00018/AM13/	Lic.No/Date:0910052271 23.04.2012	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

3	Case No.:101/14/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Deferred
	HQ File :01/82/050/00686/AM14/	RLA File :09/24/040/00064/AM13/	Lic.No/Date:0910052663 17.05.2012	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

4	Case No.:6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deferred and Re-indexed
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HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date: 21.11.2013
Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

5	Case No.:77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Rejected
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

6	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date: 21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

7	Case No.:148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date: 21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

8	Case No.:179/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Approved
	HQ File :01/82/050/01326/AM13/	RLA File :09/24/040/00393/AM13/	Lic.No/Date:0910054348 20.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/366/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Bicalutamide	Kg	1.	N-(4-Cyano-3-(Trifluoromethyl)phenyl)-2-methyloxirane carboxamide	0.90
		2.	4-Fluorobenzenethiol	0.50

A may take appropriate action as per the decision of Norms Committee.

9	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Rejected
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

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Case No.:168/33/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status:Case Approved	
HQ File :01/82/050/01315/AM13/		RLA File :08/24/040/00253/AM13/		Lic.No/Date:0810116731 07.12.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/340/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
MESALAMINE DELAYED RELEASE TABLETS 1.2 GRAMS		Kg	1.	MESALAMINE USP	1.224 gm/tablets		
			2.	225 CC WHT CRC BOTTLE	Relevant, as per packing policy		
			3.	CRC WH CAP 45MM			
A may take appropriate action as per the decision of Norms Committee.							

11	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date: 05.12.2013
Decision : It was decided to put up the case on file . The case was deferred for 05.12.2013				

12	Case No.: 13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date: 21.11.2013
	Decision : Copy of application has been already sent to D/o Pharmaceuticals. It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

13	Case No.:42/12/82-ALC4/2013		Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status:Case Approved	
	HQ File :01/82/050/00466/AM14/		RLA File :09/24/040/00454/AM13/		Lic.No/Date:0910054767 11.01.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2011-Ch II dated 10.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	ALLANTOIN			10.	GLYOXYLIC ACID 50%		1.248 kg	
A may take appropriate action as per the decision of Norms Committee.								

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Case No.:48/4/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Approved	
HQ File :01/82/050/00089/AM14/	RLA File :09/24/040/00463/AM13/	Lic.No/Date:0910054762 11.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/508/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL ALPHA-(4,5,6,7-TETRAHYDRA-5-THIENO (3,2-C) PYRIDYL)(2-CHLOROPHENYL)ACETATE HYDROCHLORIDE (CPG 20)	Kg	1.	4,5,6,7-TETRAHYDROTHIENO [3,2 - C] PYRIDINE HYDROCHLORIDE (CPG 10)	0.74
		2.	N-BROMO SUCCINAMIDE	0.81
		3.	ETHYLENE DI CHLORIDE / DI CHLORO ETHANE	3.60

A may take appropriate action as per the decision of Norms Committee.

15	Case No.: 14/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00438/AM14/	RLA File :03/94/040/00903/AM13/	Lic.No/Date:0310722358 30.01.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

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Case No.:113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Approved	
HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/396/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Diethyl Cyclopropane 1,1-dicarboxylate	Kg	1.	Diethyl Malonate	1.50
		2.	Dimethyl Formamide	1.00
		3.	Potassium Carbonate	1.30
		4.	Ethylene Dichloride	2.00
A may take appropriate action as per the decision of Norms Committee.				

17	Case No.: 28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

18	Case No.: 111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

19	Case No.: 55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/	Lic.No/Date:3410036329 06.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals.			

20	Case No.: 58/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00099/AM14/	RLA File :22/24/040/00077/AM13/	Lic.No/Date:2210013693 06.03.2013	Defer Date:21.11.2013
	Decision : , it was decided to remind the firm to furnish technical details as per Appendix 33 along with % composition of the export product			

21	Case No.: 18/8/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00149/AM14/	RLA File :09/24/040/00572/AM13/	Lic.No/Date:0910055306 07.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

22	Case No.: 27/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00210/AM14/	RLA File :09/24/040/00589/AM13/	Lic.No/Date:0910055307 07.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

23	Case No.: 114/10/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00297/AM14/	RLA File :03/94/040/00991/AM13/	Lic.No/Date:0310727451 08.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

24	Case No.: 30/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00213/AM14/	RLA File :09/24/040/00548/AM13/	Lic.No/Date:0910055356 11.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

25	Case No.: 214/10/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00397/AM14/	RLA File :34/24/040/00299/AM13/	Lic.No/Date:3410036377 12.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

26	Case No.: 31/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00214/AM14/	RLA File :09/24/040/00593/AM13/	Lic.No/Date:0910055380 13.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

27	Case No.: 141/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date:0310728214 14.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

28	Case No.: 59/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00242/AM14/	RLA File :09/24/040/00585/AM13/	Lic.No/Date:0910055390 14.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

29	Case No.: 13/10/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Case Approved
	HQ File :01/82/050/00196/AM14/	RLA File :22/24/040/00075/AM13/	Lic.No/Date:2210013720 15.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/526/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
Cefpodoxime Proxetil	1 kg	1.	7-ACA	0.956
		2.	Sulfolane	1.18
		3.	Methanol	0.74
		4.	Methylene Chloride	3.66
		5.	Triethylamine	0.562
		6.	Tetrahydrofuran	0.58
		7.	MAEM	0.956
		8.	Chloroethyl Isopropyl Carbonate	0.550
		9.	Sodium Iodide	0.39
		10.	18-Crown-6-Ether	0.022
		11.	Cyclohexane	1.75
		12.	Acetone	0.33
		13.	1,8-Diazabicyclo (DBU)	0.341
		14.	Dimethyl Acetamide	0.49
		15.	Eno Carbon	0.100
		16.	Toluene	0.25

RA may take appropriate action as per the decision of Norms Committee.

30	Case No.:25/8/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00156/AM14/	RLA File :05/24/040/00469/AM13/	Lic.No/Date:0510349278 15.03.2013	Defer Date:21.11.2013

Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.

31	Case No.: 140/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00323/AM14/	RLA File :03/94/040/00981/AM13/	Lic.No/Date:0310728713 19.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

32	Case No.: 32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:21.11.2013
	Decision : It was decided to remind the firm to furnish the following information: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 21.11.2013			

33	Case No.: 57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:21.11.2013
	Decision : It was decided to remind the firm to furnish the following information: Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 21.11.2013			

34	Case No.: 125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818 20.03.2013	Defer Date:21.11.2013
	Decision : It was decided to remind the firm to furnish the following information sought by Department of Chemicals and Petrochemicals vide their letter dated 1.3.2013:			

Details of manufacturing process with chemical equations, molecular formula, molecular weight.
Yield obtained in each step.
Authentic technical literature in support of yield obtained.
CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of each input.
Detailed calculations, arriving at the norms applied for.

The case was deferred for 21.11.2013.

35	Case No.: 24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

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Case No.:52/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Approved	
HQ File :01/82/050/00093/AM14/	RLA File :24/24/040/00017/AM13/	Lic.No/Date:2410038507 20.03.2013	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER [PURITY GREATER THAN OR EQUVALENT TO 99%]	1 kg	1.	ACRYLIC PLASTIC STRIPS/OFFCUT/MIX LOT OF A P SHEETS & CUT THEREOF OR ACRYLIC PLASTIC LUMPS [HS CODE 39069090]	1.63 kg
RA may take appropriate action as per the decision of Norms Committee.				

37	Case No.: 53/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Case Approved
	HQ File :01/82/050/00094/AM14/	RLA File :24/24/040/00014/AM13/	Lic.No/Date:2410038508 20.03.2013	Defer Date:
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER (PURITY > 99%)	1 kg	1.	MIX LOT OF ACRYLIC PLASTIC SHEETS & CUT THEREOF / ACRYLIC PLASTIC OFFCUTS / ACRYLIC PLASTIC STRIPS	1.63 kg

RA may take appropriate action as per the decision of Norms Committee.

38	Case No.: 27/8/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00158/AM14/	RLA File :05/24/040/00477/AM13/	Lic.No/Date:0510349855 21.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

39	Case No.: 29/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00160/AM14/	RLA File :08/24/040/00454/AM13/	Lic.No/Date:0810119673 21.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

40	Case No.: 58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475 21.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

41	Case No.: 60/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00243/AM14/	RLA File :09/24/040/00586/AM13/	Lic.No/Date:0910055474 21.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

42	Case No.: 25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523	Defer

		22.03.2013	Date:21.11.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 . The case was deferred for 21.11.2013			

43	Case No.: 6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

44	Case No.: 61/10/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00244/AM14/	RLA File :09/24/040/00610/AM13/	Lic.No/Date:0910055505 22.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

45	Case No.: 19/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00202/AM14/	RLA File :09/24/040/00601/AM13/	Lic.No/Date:0910055530 25.03.2013	Defer Date:24.10.2013
	Decision : It was decided to remind the firm to furnish the following information: 1. Justification for 10% wastage for rubber stoppers and flip of seas. 2. Use/applicaion of import inputs Nos. 4 to 12 in manufaturing of Revac B (1). 3. In DML aluminium hydroxyl Gel is mentioned as 0.5 mg as Al+++ whereas its impoet quantity is is liters. Please provide information on mgs of Al+++ present in l ml of aluminium hydroxyl Gel. The case was deferred for 21.11.2013			

46	Case No.: 20/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00203/AM14/	RLA File :09/24/040/00605/AM13/	Lic.No/Date:0910055537 25.03.2013	Defer Date:21.11.2013
	Decision : It was decided to remind the firm to furnish the following information: 1. Justification for 10% wastage for rubber stoppers and flip of seas. 2. Use/applicaion of import inputs Nos. 4 to 12 in manufaturing of Revac B (1).			

3. In DML aluminium hydroxyl Gel is mentioned as 0.5 mg as Al+++ whereas its impoet quantity is is liters. Please provide information on mgs of Al+++ present in l ml of aluminium hydroxyl Gel.

The case was deferred for 21.11.2013

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Case No.:55/10/82-ALC4/2013

Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,

Meet No/Date:14/82-ALC4/2013
24.10.2013

Status:Deffered and Re-indexed

HQ File :01/82/050/00238/AM14/

RLA File :09/24/040/00602/AM13/

Lic.No/Date:0910055529
25.03.2013

Defer
Date:21.11.2013

Decision : It was decided to remind the firm to furnish the following information:

1. Justification for 10% wastage for rubber stoppers and flip of seas.
2. Use/applicaion of import inputs Nos. 4 to 12 in manufaturing of Revac B (1).
3. In DML aluminium hydroxyl Gel is mentioned as 0.5 mg as Al+++ whereas its impoet quantity is is liters. Please provide information on mgs of Al+++ present in l ml of aluminium hydroxyl Gel.

The case was deferred for 21.11.2013

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Case No.:9/8/82-ALC4/2013

Party Name:GULBRANDSEN CHEMICALS PVT LTD

Meet No/Date:14/82-ALC4/2013
24.10.2013

Status:Case Approved

HQ File :01/82/050/00140/AM14/

RLA File :34/24/040/00311/AM13/

Lic.No/Date:3410036520
25.03.2013

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch II dated 19.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monobutyl Tin Trichloride (MBTC)	1 kg	1.	Tin Ingots	530.500 kg
		2.	Aluminium Granules/Grit	79.000kg
Dibutyl Tin Oxide (DBTO)	1 kg	3.	Butene-1	591.00 kg

A may take appropriate action as per the decision of Norms Committee.

49	Case No.: 113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals.			

50	Case No.: 119/10/82-ALC4/2013	Party Name:MICRO ORGO-CHEM	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00302/AM14/	RLA File :03/95/040/00672/AM13/	Lic.No/Date:0310729719 26.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

51

Case No.:14/8/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Approved	
HQ File :01/82/050/00145/AM14/	RLA File :09/24/040/00615/AM13/	Lic.No/Date:0910055544 26.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
CYANO ACETIC ACID 98%	1 kg	1.	CYANO ACETIC ACID 70% SOLUTION	1.587
		2.	METHYL ISO BUTYL KETONE (MIBK)	1.25
RA may take appropriate action as per the decision of Norms Committee.				

52	Case No.: 33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

53	Case No.: 13/8/82-ALC4/2013	Party Name:SARACA LABORATORIES LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
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	HQ File :01/82/050/00144/AM14/	RLA File :09/24/040/00598/AM13/	Lic.No/Date:0910055571 27.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

54	Case No.: 117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

55	Case No.: 146/10/82-ALC4/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved													
	HQ File :01/82/050/00329/AM14/	RLA File :03/94/040/01113/AM13/	Lic.No/Date:0310729942 01.04.2013	Defer Date:													
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/148/2011-Ch II dated 03.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Cocomonoetbanlamide</td><td rowspan="2">1 kg</td><td>1.</td><td>Coconut fatty Acid</td><td>0.830 kg</td></tr> <tr> <td>2.</td><td>Mono Ethanolamine</td><td>0.243 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cocomonoetbanlamide	1 kg	1.	Coconut fatty Acid	0.830 kg	2.	Mono Ethanolamine	0.243 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Cocomonoetbanlamide	1 kg	1.	Coconut fatty Acid	0.830 kg													
		2.	Mono Ethanolamine	0.243 kg													
	A may take appropriate action as per the decision of Norms Committee.																

56	Case No.: 216/10/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00399/AM14/	RLA File :34/24/040/00319/AM13/	Lic.No/Date:3410036563 01.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals.			

57	Case No.: 4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00135/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310729960 01.04.2013	Defer Date:21.11.2013

Decision : It was decided to remind the firm to furnish the following information sought by Department of Chemicals and Petrochemicals vide their letter dated 1.3.2013:

Purity of Import item.
Purity of export item.

The case was deferred for 21.11.2013.

58	Case No.: 42/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00225/AM14/	RLA File :09/24/040/00635/AM13/	Lic.No/Date:0910055653 02.04.2013	Defer Date:21.11.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application. You are requested to furnish the following information: Drug Manufaturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 21.11.2013			

59	Case No.: 85/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00268/AM14/	RLA File :09/24/040/00636/AM13/	Lic.No/Date:0910055652 02.04.2013	Defer Date:21.11.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application. You are requested to furnish the following information: Drug Manufaturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 21.11.2013			

60	Case No.: 11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:14/82-ALC4/2013	Status: Deffered and
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			24.10.2013	Re-indexed
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635 03.04.2013	Defer Date:21.11.2013
Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals.				

61	Case No.:148/10/82-ALC4/2013	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00331/AM14/	RLA File :03/94/040/00996/AM13/	Lic.No/Date:0310730232 03.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals.			

62	Case No.:37/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00220/AM14/	RLA File :09/24/040/00004/AM14/	Lic.No/Date:0910055673 03.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

63	Case No.:82/10/82-ALC4/2013	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00265/AM14/	RLA File :09/24/040/00637/AM13/	Lic.No/Date:0910055659 03.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

64	Case No.:20/8/82-ALC4/2013	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00151/AM14/	RLA File :07/24/040/00518/AM13/	Lic.No/Date:0710094644 04.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

65	Case No.:147/10/82-ALC4/2013	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00330/AM14/	RLA File :03/94/040/00004/AM14/	Lic.No/Date:0310730523 05.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.20s13 for comments of Department of Chemicals and Petrochemicals.			

66	Case No.: 17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

67	Case No.: 4/10/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00187/AM14/	RLA File :17/24/040/00001/AM14/	Lic.No/Date:1710005280 08.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

68	Case No.: 120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

69	Case No.: 38/10/82-ALC4/2013	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00221/AM14/	RLA File :09/24/040/00613/AM13/	Lic.No/Date:0910055691 09.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

70	Case No.: 129/10/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00312/AM14/	RLA File :03/94/040/01061/AM13/	Lic.No/Date:0310730972 10.04.2013	Defer Date:24.10.2013
	Decision : It was decided to remind the firm to furnish the following information: • Details of manufacturing process with chemical equatinos, molecular formula, molecular wights. • Yield obbtained in each step • Authentic tehcnical leterature in support of yield obtained • Material balance • CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature.			

- Detailed calculation, arriving at the norms applied.

The case was deferred for 21.11.2013

71

Case No.:168/10/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Approved	
HQ File :01/82/050/00351/AM14/	RLA File :03/94/040/01115/AM13/	Lic.No/Date:0310731080 10.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2010-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-ETHYL ORTHO TOLUIDINE (NEOT)	1 kg	1.	ORTHO TOLUIDINE	0.932 kg
		2.	DENATURED ETHYL ALCOHOL	0.454 kg
A may take appropriate action as per the decision of Norms Committee.				

72	Case No.:5/10/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00188/AM14/	RLA File :17/24/040/00004/AM14/	Lic.No/Date:1710005285 10.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

73	Case No.:36/10/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00219/AM14/	RLA File :09/24/040/00006/AM14/	Lic.No/Date:0910055745 15.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

74	Case No.:81/10/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved
	HQ File :01/82/050/00264/AM14/	RLA File :09/24/040/00631/AM13/	Lic.No/Date:0910055730 15.04.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no.13/82 dated 03.10.2012 and in consultation with technical			

authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE		1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31

A may take appropriate action as per the decision of Norms Committee.

75	Case No.: 150/10/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00333/AM14/	RLA File :03/94/040/00021/AM14/	Lic.No/Date:0310731505 16.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

76	Case No.: 149/10/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00332/AM14/	RLA File :03/94/040/00013/AM14/	Lic.No/Date:0310731609 17.04.2013	Defer Date:
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/93/2011-PC- II dated 25.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BLEND OF METHACRYLIC ACID (95-98%) AND 2 ETHYL HEXYL ACRYLATE (2-5%)	1 kg	1.	METHACRYLIC ACID	0.950 kg
		2.	2 ETHYL HEXYL ACRYLATE	0.050 kg

RA may take appropriate action as per the decision of Norms Committee.

77	Case No.: 160/10/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00343/AM14/	RLA File :03/95/040/00024/AM14/	Lic.No/Date:0310731584	Defer

		17.04.2013	Date:21.11.2013
Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

79	Case No.: 80/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00263/AM14/	RLA File :09/24/040/00010/AM14/	Lic.No/Date:0910055794 17.04.2013	Defer Date:24.10.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC			

80	Case No.: 92/10/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date:3110057970 17.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

81	Case No.: 195/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00378/AM14/	RLA File :04/24/040/00292/AM13/	Lic.No/Date:0410145340 18.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 51/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00234/AM14/	RLA File :05/24/040/00015/AM14/	Lic.No/Date:0510351967 18.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

83	Case No.: 43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
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	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

84	Case No.:35/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00218/AM14/	RLA File :09/24/040/00008/AM14/	Lic.No/Date:0910055819 22.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

85	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

86	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

87	Case No.:11/12/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00435/AM14/	RLA File :17/24/040/00009/AM14/	Lic.No/Date:1710005298 26.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

88	Case No.:158/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00341/AM14/	RLA File :03/95/040/00035/AM14/	Lic.No/Date:0310732641 26.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

89	Case No.:174/10/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2013	Status: Approved
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		24.10.2013		
HQ File :01/82/050/00357/AM14/	RLA File :03/94/040/00037/AM14/	Lic.No/Date:0310732711 29.04.2013	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/93/2011-PC- II dated 25.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BLEND OF 2-ETHYL HEXYL ACRYLATE (95-98%) AND METHACRYLIC ACID (2-5%)	1 kg	1.	METHACRYLIC ACID	0.050 kg
		2.	2-ETHYL HEXYL ACRYLATE	0.950 kg
RA may take appropriate action as per the decision of Norms Committee.				

90	Case No.:219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

91	Case No.:144/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00729/AM14/	RLA File :09/24/040/00022/AM14/	Lic.No/Date:0910055880 30.04.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

92	Case No.:177/10/82-ALC4/2013	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00360/AM14/	RLA File :03/94/040/00845/AM13/	Lic.No/Date:0310732910 30.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

93	Case No.:56/10/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00239/AM14/	RLA File :08/24/040/00026/AM14/	Lic.No/Date:0810120616 30.04.2013	Defer Date:21.11.2013

Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.

94	Case No.:93/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00678/AM14/	RLA File :09/24/040/00627/AM13/	Lic.No/Date:0910055879 30.04.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

95	Case No.:164/10/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved																											
	HQ File :01/82/050/00347/AM14/	RLA File :03/95/040/00071/AM14/	Lic.No/Date:0310733040 01.05.2013	Defer Date:																											
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">INTRA UTERINE CONTRACEPTIVE DEVICE- CU 380 AG</td><td rowspan="7">1 kg</td><td>1.</td><td>COPPER WIRE WITH SILVER CORE</td><td>0.000455 kg</td></tr> <tr> <td>2.</td><td>HDPE GRANULES</td><td>0.000130 kg</td></tr> <tr> <td>3.</td><td>POUCHES (PLASTIC)</td><td>Net +10%</td></tr> <tr> <td>4.</td><td>FRAME MADE OF LDPE RESIN & BARIUM SULPHATE</td><td>0.000560 kg</td></tr> <tr> <td>5.</td><td>PVC GRANULES</td><td>0.000736 kg</td></tr> <tr> <td>6.</td><td>HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE</td><td>0.000059 kg</td></tr> <tr> <td>7.</td><td>SOLID ROD MADE OF POLYPROPYLENE GRANULES</td><td>0.002092 kg</td></tr> </tbody> </table> R A may take appropriate action as per the decision of Norms Committee..				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	INTRA UTERINE CONTRACEPTIVE DEVICE- CU 380 AG	1 kg	1.	COPPER WIRE WITH SILVER CORE	0.000455 kg	2.	HDPE GRANULES	0.000130 kg	3.	POUCHES (PLASTIC)	Net +10%	4.	FRAME MADE OF LDPE RESIN & BARIUM SULPHATE	0.000560 kg	5.	PVC GRANULES	0.000736 kg	6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000059 kg	7.	SOLID ROD MADE OF POLYPROPYLENE GRANULES
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
INTRA UTERINE CONTRACEPTIVE DEVICE- CU 380 AG	1 kg	1.	COPPER WIRE WITH SILVER CORE	0.000455 kg																											
		2.	HDPE GRANULES	0.000130 kg																											
		3.	POUCHES (PLASTIC)	Net +10%																											
		4.	FRAME MADE OF LDPE RESIN & BARIUM SULPHATE	0.000560 kg																											
		5.	PVC GRANULES	0.000736 kg																											
		6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000059 kg																											
		7.	SOLID ROD MADE OF POLYPROPYLENE GRANULES	0.002092 kg																											

96	Case No.:34/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00217/AM14/	RLA File :08/24/040/00024/AM14/	Lic.No/Date:0810120820 07.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

97	Case No.:170/10/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
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	HQ File :01/82/050/00353/AM14/	RLA File :03/94/040/00075/AM14/	Lic.No/Date:0310733767 09.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

98	Case No.:142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:05.12.2013
	Decision : Written comments on reply received from firm, it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 05.12.2013.			

99	Case No.:186/10/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00369/AM14/	RLA File :03/94/040/00023/AM13/	Lic.No/Date:0310734610 16.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

100

Case No.:67/14/82-ALC4/2013		Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.		Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
HQ File :01/82/050/00652/AM14/		RLA File :03/94/040/00068/AM14/		Lic.No/Date:0310734607 16.05.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012-Ch II dated 21.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIPHENYL OCTYL PHOSPHITE		1 kg	1.	YELLOW PHOSPHORUS	0.096 kg
			2.	PHENOL	0.603 kg
			3.	2-ETHYL HEXYL ALCOHOL / 2-ETHYL HEXANOL	0.418 kg
A may take appropriate action as per the decision of Norms Committee.					

101	Case No.:143/10/82-ALC4/2013	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
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HQ File :01/82/050/00326/AM14/	RLA File :03/95/040/00009/AM14/	Lic.No/Date:0310734807 17.05.2013	Defer Date:21.11.2013
Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

102	Case No.:161/10/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00344/AM14/	RLA File :03/95/040/00992/AM13/	Lic.No/Date:0310734808 17.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

103	Case No.:39/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00222/AM14/	RLA File :22/24/040/00015/AM14/	Lic.No/Date:2210013866 17.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

104

Case No.: 171/10/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: approved	
HQ File :01/82/050/00354/AM14/	RLA File :03/94/040/00101/AM14/	Lic.No/Date:0310734943 20.05.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 2/82 dated 18.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HYDROXY CHLOROQUINE SULPHATE	1 kg	1.	Ethoxy Methylene Malonic Acid Ester [EMME]	1.1481 kg/kg
		2.	Metachloro Aniline	0.6756 kg/kg
		3.	Hydroxy Novaldiamine	0.9988 kg/kg
		4.	S. B. Toluene	0.702 kg/kg
		5.	Methanol	2.7796 kg/kg
		6.	Iso Propyl Alcohol	1.49 kg/.kg
		7.	Methylene Chloride	2.29 kg/kg
		8.	Activated Carbon	0.100 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

105	Case No.:172/10/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00355/AM14/	RLA File :03/94/040/00055/AM14/	Lic.No/Date:0310734945 20.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

106	Case No.:105/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved									
	HQ File :01/82/050/00690/AM14/	RLA File :03/94/040/00800/AM12/	Lic.No/Date:0310735108 21.05.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 28/82 dated 10.01.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>O-Acetyl-L-Carnitine Hydrochloride</td><td>1 kg</td><td>1.</td><td>CARNIPURE BASE</td><td>0.826 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	O-Acetyl-L-Carnitine Hydrochloride	1 kg	1.	CARNIPURE BASE
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
O-Acetyl-L-Carnitine Hydrochloride	1 kg	1.	CARNIPURE BASE	0.826 kg									
RA may take appropriate action as per the decision of Norms Committee.													

107	Case No.:136/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date:0310735110 21.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

108	Case No.:91/14/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00676/AM14/	RLA File :02/21/040/00025/AM14/	Lic.No/Date:0210189840 21.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

109	Case No.:211/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00394/AM14/	RLA File :07/24/040/00037/AM14/	Lic.No/Date:0710095520 22.05.2013	Defer Date:21.11.2013

Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.

110	Case No.: 1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

111	Case No.: 132/14/82-ALC4/2013	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418 23.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

112	Case No.: 210/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00393/AM14/	RLA File :07/24/040/00034/AM14/	Lic.No/Date:0710095553 23.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

113	Case No.: 134/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

114	Case No.: 79/14/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00664/AM14/	RLA File :03/94/040/00093/AM14/	Lic.No/Date:0310735570 24.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 92/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138	Defer

24.05.2013

Date:21.11.2013

Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.

116

Case No.:206/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Apporved	
HQ File :01/82/050/00389/AM14/	RLA File :24/24/040/00007/AM14/	Lic.No/Date:2410038997 27.05.2013		
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER [PURITY MINIMUM 99%]	1 kg	1.	MIX LOT OF ACRYLIC PLASTIC SHEETS & CUT THEREOF / ACRYLIC PLASTIC STRIPS / OFFCUTS	1.63 kg
RA may take appropriate action as per the decision of Norms Committee.				

117	Case No.:207/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC (PC Division).			

118	Case No.:33/10/82-ALC4/2013	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00216/AM14/	RLA File :08/24/040/00081/AM14/	Lic.No/Date:0810121432 27.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Biotechnology.			

119	Case No.:71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

120	Case No.:108/14/82-ALC4/2013	Party Name:MERIDIAN ENTERPRISES PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00693/AM14/	RLA File :03/95/040/00174/AM14/	Lic.No/Date:0310735976 29.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

121	Case No.:130/14/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00715/AM14/	RLA File :03/94/040/00141/AM14/	Lic.No/Date:0310735929 29.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of O/o MSME			

122

Case No.: 137/14/82-ALC4/2013	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00722/AM14/	RLA File :03/95/040/00025/AM14/	Lic.No/Date:0310735986 29.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2012-Ch II dated 23.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sidsol DMAC (Dye-intermediate)		1.	3 Dimethyl Amino 1 Propanol (Chemical)	0.483 kg
A may take appropriate action as per the decision of Norms Committee.				

123	Case No.:78/14/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00663/AM14/	RLA File :03/94/040/00120/AM14/	Lic.No/Date:0310735992 29.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of C&PC.			

124	Case No.:79/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00262/AM14/	RLA File :05/23/040/00058/AM14/	Lic.No/Date:0510355497	Defer Date:21.11.2013

29.05.2013

Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.

125

Case No.:109/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00694/AM14/	RLA File :03/94/040/00146/AM14/	Lic.No/Date:0310736135 30.05.2013	Defer Date:	
Decision: In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4-chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
RA may take appropriate action as per the decision of Norms Committee.				

126	Case No.:133/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date:0310736138 30.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

127	Case No.:143/14/82-ALC4/2013	Party Name:CHORUS LABS LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00728/AM14/	RLA File :09/24/040/00088/AM14/	Lic.No/Date:0910056180 30.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

128	Case No.:209/10/82-ALC4/2013		Party Name:R L FINE CHEM		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved										
	HQ File :01/82/050/00392/AM14/		RLA File :07/24/040/00033/AM14/		Lic.No/Date:0710095687 31.05.2013		Defer Date:										
	Decision : In the light of earlier decision taken in meeting no. 12/82 dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed kg/kg</td></tr><tr><td>CHLORPROMAZINE</td><td></td><td>1</td><td></td><td>0.95</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CHLORPROMAZINE		1	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg													
CHLORPROMAZINE		1		0.95													

HCL IP			1 BROMO 3 CHLORO PROPANE	
		2	2 - CHLORO PHENOTHIAZINE	0.90
		3	ACETONE	3.33

RA may take appropriate action as per the decision of Norms Committee.

129	Case No.: 225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

130	Case No.: 46/12/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00470/AM14/	RLA File :31/83/040/00019/AM14/	Lic.No/Date:3110058563 31.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

131	Case No.: 96/10/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

132

Case No.: 104/14/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00689/AM14/	RLA File :03/95/040/00182/AM14/	Lic.No/Date:0310736405 03.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2012-Ch II dated 21.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ORTHO - TOLYLBIGUANIDINE (OTBG)		1.	ORTHO TOLUIDINE	0.750kg

		2.	DICYANDIAMIDE	0.585 kg
A may take appropriate action as per the decision of Norms Committee.				

133

Case No.:135/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved	
HQ File :01/82/050/00720/AM14/	RLA File :03/94/040/00162/AM14/	Lic.No/Date:0310736387 03.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
s				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Telmisratan	1 kg	1.	2-N-PROPYL-4-METHYL-6-(1-METHYLBENZIMIDAZOLE-2-YL) BENZIMIDAZOLE	0.82
		2.	2-CYANO-4-METHYLBIPHENYL (OTBN)	0.56
RA may take appropriate action as per the decision of Norms Committee.				

134	Case No.:106/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00691/AM14/	RLA File :03/94/040/00185/AM14/	Lic.No/Date:0310736606 04.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

135	Case No.:108/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00291/AM14/	RLA File :08/24/040/00091/AM14/	Lic.No/Date:0810121695 04.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

136	Case No.:124/14/82-ALC4/2013		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00709/AM14/		RLA File :03/94/040/00186/AM14/		Lic.No/Date:0310736604 04.06.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
VALSARTAN	1 kg	1.	L-VALINE	0.708 kg
		2.	2-CYANO-4-METHYL BIPHENYL (OTBN)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

137	Case No.:129/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00714/AM14/	RLA File :03/94/040/00199/AM14/	Lic.No/Date:0310736614 04.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

138	Case No.:139/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00724/AM14/	RLA File :03/94/040/00160/AM14/	Lic.No/Date:0310736610 04.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

139	Case No.:140/14/82-ALC4/2013	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00725/AM14/	RLA File :03/94/040/01120/AM13/	Lic.No/Date:0310736597 04.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals.			

140	Case No.:98/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00281/AM14/	RLA File :08/24/040/00089/AM14/	Lic.No/Date:0810121696 04.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

141	Case No.:125/14/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed

HQ File :01/82/050/00710/AM14/	RLA File :03/94/040/00179/AM14/	Lic.No/Date:0310736687 05.06.2013	Defer Date:21.11.2013
Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals			

142	Case No.:227/10/82-ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Biotechnology			

143	Case No.:6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals			

144	Case No.:138/14/82-ALC4/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00723/AM14/	RLA File :03/94/040/00178/AM14/	Lic.No/Date:0310736969 06.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case 21.11.2013 for comments of Department of Chemicals and Petrochemicals			

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Case No.:158/14/82-ALC4/2013	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Approved	
HQ File :01/82/050/00743/AM14/	RLA File :08/24/040/00083/AM14/	Lic.No/Date:0810121749 06.06.2013	Defer Date:21.11.2013	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/15/2012-Ch II dated 17.06.2013 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 DIAMINO SULPHANILIDE (DASA)		1.	Acetanilide	0.611 kg
		2.	Para Nitro Aniline	0.605 kg
		3.	Caustic Soda Flakes	0.482 kg
		4.	Soda Ash	0.370 kg

A may take appropriate action as per the decision of Norms Committee.				

146	Case No.: 68/10/82-ALC4/2013	Party Name:ZEE LABORATORIES	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deferred and Re-indexed
	HQ File :01/82/050/00251/AM14/	RLA File :05/24/040/00047/AM14/	Lic.No/Date:0510356364 06.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

147	Case No.:86/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00671/AM14/	RLA File :09/24/040/00082/AM14/	Lic.No/Date:0910056266 06.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

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Case No.:95/10/82-ALC4/2013	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00278/AM14/	RLA File :08/24/040/00095/AM14/	Lic.No/Date:0810121745 06.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/15/2012-Ch II dated 17.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 DIAMINO SULPHANILIDE (DASA)		1.	Acetanilide	0.611 kg
		2.	Para Nitro Aniline	0.605 kg
		3.	Caustic Soda Flakes	0.482 kg
		4.	Soda Ash	0.370 kg
A may take appropriate action as per the decision of Norms Committee.				

149	Case No.:1/14/82-ALC4/2013	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00586/AM14/	RLA File :07/21/040/00156/AM14/	Lic.No/Date:0710095822 07.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

150	Case No.:156/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:21.11.2013
	Decision : It was decided to defer the case for 21.11.2013 for comments of Department of Pharmaceuticals.			

151	Case No.:19/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00443/AM14/	RLA File :03/94/040/01070/AM13/	Lic.No/Date:0310737096 07.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

152	Case No.:141/14/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00726/AM14/	RLA File :03/95/040/00189/AM14/	Lic.No/Date:0310737125 10.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

153	Case No.:77/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

154	Case No.:109/10/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:05.12.2013

Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.

155	Case No.: 226/10/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00409/AM14/	RLA File :56/24/040/00005/AM14/	Lic.No/Date:5610002272 11.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

156	Case No.: 70/10/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved												
	HQ File :01/82/050/00253/AM14/	RLA File :22/24/040/00023/AM14/	Lic.No/Date:2210013929 11.06.2013	Defer Date:												
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/421/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">62/0- MEROPENEM 500 MG POWDER FOR SOLUTION FOR INJECTION OR INFUSION</td><td rowspan="2">1 kg</td><td></td><td>MEROPENEM AND SODIUM CARBONATE (STERILE BULK)</td><td>690 mg/500 mg</td></tr> <tr> <td></td><td>MEROPENEM AND SODIUM CARBONATE (STERILE BULK)</td><td>1380 mg/1000 mg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	62/0- MEROPENEM 500 MG POWDER FOR SOLUTION FOR INJECTION OR INFUSION	1 kg		MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	690 mg/500 mg		MEROPENEM AND SODIUM CARBONATE (STERILE BULK)
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed												
62/0- MEROPENEM 500 MG POWDER FOR SOLUTION FOR INJECTION OR INFUSION	1 kg		MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	690 mg/500 mg												
			MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	1380 mg/1000 mg												

157	Case No.: 107/14/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Case Approved									
	HQ File :01/82/050/00692/AM14/	RLA File :03/95/040/00191/AM14/	Lic.No/Date:0310737592 13.06.2013	Defer Date:									
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>INTRA UTERINE CONTRACEPTIVE DEVICE -</td><td>1 kg</td><td>1.</td><td>COPPER WIRE OF HIGH CONDUCTIVITY 99.99% PURE</td><td>0.000204 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	INTRA UTERINE CONTRACEPTIVE DEVICE -	1 kg	1.	COPPER WIRE OF HIGH CONDUCTIVITY 99.99% PURE
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
INTRA UTERINE CONTRACEPTIVE DEVICE -	1 kg	1.	COPPER WIRE OF HIGH CONDUCTIVITY 99.99% PURE	0.000204 kg									

COPPER T 380 A			COPPER	
	2.		HDPE GRANULES	0.001202 kg
	3.		POUCHES (PLASTIC)	Net +10%
	4.		COPPER TUBE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000169 kg
	5.		POLYPROPYLENE GRANULES	0.001554 kg
	6.		COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
	7.		PVC GRANULES	0.000658 kg
	8.		HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000177 kg
R A may take appropriate action as per the decision of Norms Committee..				

158	Case No.: 30/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00454/AM14/	RLA File :03/94/040/00140/AM14/	Lic.No/Date:0310737624 13.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of MSME.			

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Case No.:50/12/82-ALC4/2013		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved	
HQ File :01/82/050/00474/AM14/		RLA File :03/94/040/00222/AM14/		Lic.No/Date:0310737476 13.06.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 26.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
GLYCERYL OLEATE		1 kg	1.	GLYCERINE	0.272 kg		
			2.	OLEIC ACID	0.832 kg		
A may take appropriate action as per the decision of Norms Committee.							

160	Case No.:88/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00271/AM14/	RLA File :08/24/040/00099/AM14/	Lic.No/Date:0810121913 13.06.2013	Defer Date:05.12.2013
Decision : It was decided to remind the firm to furnish the following information sought by Department of Chemicals and Petrochemicals vide their letter dated 30.08.2013: Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of each input. Detailed calculations, arriving at the norms applied for. The case was deferred for 05.12.2013.				

161	Case No.:49/12/82-ALC4/2013	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00473/AM14/	RLA File :03/94/040/00155/AM14/	Lic.No/Date:0310737785 14.06.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.				

162	Case No.:99/14/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved																			
	HQ File :01/82/050/00684/AM14/	RLA File :03/95/040/00202/AM14/	Lic.No/Date:0310737744 14.06.2013	Defer Date:																			
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">BUTYLATED HYDROXY ANISOLE (BHA)</td><td rowspan="4"></td><td>1.</td><td>HYDROQUINONE</td><td>1.247 kg</td></tr> <tr> <td>2.</td><td>TERTIARY BUTANOL</td><td>0.839 kg</td></tr> <tr> <td>3.</td><td>PHOSPHORIC ACID</td><td>1.00 kg</td></tr> <tr> <td>4.</td><td>HEXANE</td><td>1.00 kg</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	BUTYLATED HYDROXY ANISOLE (BHA)		1.	HYDROQUINONE	1.247 kg	2.	TERTIARY BUTANOL	0.839 kg	3.	PHOSPHORIC ACID	1.00 kg	4.	HEXANE	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
BUTYLATED HYDROXY ANISOLE (BHA)		1.	HYDROQUINONE	1.247 kg																			
		2.	TERTIARY BUTANOL	0.839 kg																			
		3.	PHOSPHORIC ACID	1.00 kg																			
		4.	HEXANE	1.00 kg																			

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Case No.:128/14/82-ALC4/2013	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00713/AM14/	RLA File :03/95/040/00211/AM14/	Lic.No/Date:0310737839 17.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAME crude (Methyl-2-amino-3-chlorobenzoate) OR 2-Amino-3-chlorobenzoic acid methyl ester, crude CAS 77820-58-7	1 kg	1.	2,3-Dichlorotoluene CAS NO.: 32768-54-0	1.50 kgs
A may take appropriate action as per the decision of Norms Committee.				

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Case No.:15/12/82-ALC4/2013	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00439/AM14/	RLA File :05/24/040/00077/AM14/	Lic.No/Date:0510357304 17.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2011-Ch II dated 16.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menthol	1 kg	1.	Meta Cresol Above 99.5% pure	1.50 kg
A may take appropriate action as per the decision of Norms Committee.				

165	Case No.: 199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deferred and Re-indexed
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196	Defer Date:05.12.2013

			17.06.2013	
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.				

166	Case No.: 40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

167	Case No.: 51/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00475/AM14/	RLA File :03/94/040/00240/AM14/	Lic.No/Date:0310737875 17.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

168	Case No.: 84/14/82-ALC4/2013		Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00669/AM14/		RLA File :09/24/040/00116/AM14/	Lic.No/Date:0910056370 18.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/505/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed kg/kg
	Dibinezoyl -d- Tartatic Acid	1 kg	1	D-(-) Tartaric Acid	0.52
A may take appropriate action as per the decision of Norms Committee.					

169	Case No.: 88/14/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00673/AM14/	RLA File :09/24/040/00102/AM14/	Lic.No/Date:0910056373 18.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

170	Case No.: 145/14/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:14/82-ALC4/2013	Status: Deffered and
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		24.10.2013	Re-indexed
HQ File :01/82/050/00730/AM14/	RLA File :09/24/040/00107/AM14/	Lic.No/Date:0910056390 19.06.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

171

Case No.: 162/14/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved	
HQ File :01/82/050/00747/AM14/	RLA File :22/24/040/00027/AM14/	Lic.No/Date:2210013951 19.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16 /82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorate basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg
RA may take appropriate action as per the decision of Norms Committee.				

172	Case No.:167/14/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00752/AM14/	RLA File :22/24/040/00024/AM14/	Lic.No/Date:2210013952 19.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

173	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

174	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255	Defer Date:05.12.2013

		19.06.2013	
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

175	Case No.: 28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

176	Case No.: 40/8/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved									
	HQ File :01/82/050/00171/AM14/	RLA File :34/24/040/00047/AM14/	Lic.No/Date:3410037146 19.06.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2011-Ch II dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Octyanlol</td><td>1 kg</td><td>1.</td><td>Caprylic Acid Liquid</td><td>0.924 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Octyanlol	1 kg	1.	Caprylic Acid Liquid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Octyanlol	1 kg	1.	Caprylic Acid Liquid	0.924 kg									
A may take appropriate action as per the decision of Norms Committee.													

177	Case No.: 110/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00293/AM14/	RLA File :05/23/040/00065/AM14/	Lic.No/Date:0510357630 20.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

178	Case No.: 22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 39/8/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:14/82-ALC4/2013	
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179			24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00170/AM14/	RLA File :09/24/040/00123/AM14/	Lic.No/Date:0910056393 20.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

180

Case No.:47/12/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00471/AM14/	RLA File :31/83/040/00030/AM14/	Lic.No/Date: 3110059030 20.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 12.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370 kg
		2.	AMMONIA AHYDROUS	0.160 kg
		3.	1,4 BUTANEDIOL	1.044 kg
		4.	METHYLAMINE CATALYST	0.00080kg
		5.	GBL CATALYST	0.00075 kg
A may take appropriate action as per the decision of Norms Committee.				

181	Case No.:126/14/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00711/AM14/	RLA File :03/95/040/00225/AM14/	Lic.No/Date:0310738604 21.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

182	Case No.:171/14/82-ALC4/2013	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00756/AM14/	RLA File :34/24/040/00054/AM14/	Lic.No/Date:3410037185 21.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

183

Case No.:29/12/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved	
HQ File :01/82/050/00453/AM14/	RLA File :03/94/040/00190/AM14/	Lic.No/Date:0310738624 21.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 26.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NEUTRALIZED AMIDE ESTER	1 kg	1.	STEARIC ACID	1.06 kg
		2.	MONO ETHANOL AMINE	0.114 kg
A may take appropriate action as per the decision of Norms Committee.				

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Case No.: 45/12/82-ALC4/2013	Party Name:BELCHEM INDS. INDIA PVT. LTD.		Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
HQ File :01/82/050/00469/AM14/	RLA File :03/94/040/00058/AM14/		Lic.No/Date:0310738495 21.06.2013	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 8/82 dated 22.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-3,Dimethylol-5,5-Dimethyl Hydantoin (DMDMHydantoin 52%-55%) Assay 55% max.	1 kg	1.	5,5 Dimethyl Hydantion Assay min 99% Colour Pure White	0.382 kg
A may take appropriate action as per the decision of Norms Committee.				

185	Case No.: 80/14/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00665/AM14/	RLA File :09/24/040/00118/AM14/	Lic.No/Date:0910056424 21.06.2013	Defer Date:05.12.2013

Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.

186	Case No.: 81/14/82-ALC4/2013	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00666/AM14/	RLA File :09/24/040/00093/AM14/	Lic.No/Date:0910056423 21.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

187	Case No.: 85/14/82-ALC4/2013	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00670/AM14/	RLA File :09/24/040/00125/AM14/	Lic.No/Date:0910056428 21.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

188	Case No.: 170/14/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00755/AM14/	RLA File :34/24/040/00059/AM14/	Lic.No/Date:3410037194 24.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:31/12/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved	
HQ File :01/82/050/00455/AM14/	RLA File :03/94/040/00258/AM14/	Lic.No/Date:0310738835 24.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 26.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NEUTRALIZED AMIDE ESTER	1 kg	1.	STEARIC ACID	1.06 kg
		2.	MONO ETHANOL AMINE	0.114 kg
A may take appropriate action as per the decision of Norms Committee.				

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Case No.:82/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00667/AM14/	RLA File :09/24/040/00117/AM14/	Lic.No/Date:0910056440 24.06.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no.13/82 dated 03.10.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE		1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31
A may take appropriate action as per the decision of Norms Committee.				

191	Case No.: 111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

192	Case No.: 169/14/82-ALC4/2013	Party Name:MAMTA POLYCOATS	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00754/AM14/	RLA File :34/24/040/00060/AM14/	Lic.No/Date:3410037222 25.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

193	Case No.: 75/14/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00660/AM14/	RLA File :09/24/040/00122/AM14/	Lic.No/Date:0910056447 25.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:18/12/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00442/AM14/	RLA File :03/94/040/00253/AM14/	Lic.No/Date:0310739158 26.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 99%	1 kg	1.	CATECHOL MIN. PURITY 99%	1.355 kg
		2.	DICHLOROMETHANE MIN. PURITY 99%	0.375 kg
			DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
			HEXAMINE MIN. PURITY 96%	1.000 kg
			TOLUENE MIN. PURITY 97%	0.232 kg
			ISOPROPYL ALCOHOL MIN. PURITY 97%	0.250 kg
A may take appropriate action as per the decision of Norms Committee.				

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Case No.:27/12/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: approved	
HQ File :01/82/050/00451/AM14/	RLA File :03/94/040/00254/AM14/	Lic.No/Date:0310739161 26.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 99%	1 kg	1.	CATECHOL MIN. PURITY 99%	1.355 kg
		2.	DICHLOROMETHANE MIN. PURITY 99%	0.375 kg

			DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
			HEXAMINE MIN. PURITY 96%	1.000 kg
			TOLUENE MIN. PURITY 97%	0.232 kg
			ISOPROPYL ALCOHOL MIN. PURITY 97%	0.250 kg
A may take appropriate action as per the decision of Norms Committee.				

196	Case No.: 39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

197	Case No.: 90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

198	Case No.: 101/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00284/AM14/	RLA File :09/24/040/00143/AM14/	Lic.No/Date:0910056481 27.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

199	Case No.: 172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

			Meet No/Date:14/82-ALC4/2013	
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200	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

201	Case No.:203/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

202	Case No.:204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

203	Case No.:89/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00674/AM14/	RLA File :09/24/040/00131/AM14/	Lic.No/Date:0910056484 27.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

204

Case No.:123/14/82-ALC4/2013		Party Name:SI GROUP INDIA LIMITED		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved	
HQ File :01/82/050/00708/AM14/		RLA File :03/95/040/00223/AM14/		Lic.No/Date:0310739418 28.06.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012-Ch II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
3,35-Trimethyl Cyclohexanon		1 kg	1.	Acetone	1.536 kg		
A may take appropriate action as per the decision of Norms Committee.							

205	Case No.:202/10/82-ALC4/2013	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00385/AM14/	RLA File :04/24/040/00067/AM14/	Lic.No/Date:0410147616 28.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

206	Case No.:223/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00406/AM14/	RLA File :52/24/040/00011/AM14/	Lic.No/Date:5210039911 28.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

207	Case No.:224/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00407/AM14/	RLA File :52/24/040/00008/AM14/	Lic.No/Date:5210039909 28.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

208	Case No.:41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

209	Case No.:74/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00659/AM14/	RLA File :09/24/040/00133/AM14/	Lic.No/Date:0910056499 28.06.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no.13/82 dated 03.10.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE		1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04

		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31
A may take appropriate action as per the decision of Norms Committee.				

210

Case No.:102/14/82-ALC4/2013	Party Name:ATUL BIOSCIENCE LIMITED		Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
HQ File :01/82/050/00687/AM14/	RLA File :52/24/040/00057/AM13/		Lic.No/Date:5210039918 01.07.2013	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no.11/82 dated 05.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
N-BENZYLOXY CARBONYL- L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	0.522 kg
		2.	HEPTANE	0.44 kg
RA may take appropriate action as per the decision of Norms Committee.				

211	Case No.:168/14/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00753/AM14/	RLA File :22/24/040/00028/AM14/	Lic.No/Date:2210013982 01.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

212	Case No.:173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

213	Case No.: 94/14/82-ALC4/2013	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved
	HQ File :01/82/050/00679/AM14/	RLA File :22/24/040/00025/AM14/	Lic.No/Date:2210013980 01.07.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given			

below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Route through Enzymatic Route	1 kg	1.	6-Amino Pencillanic Acid	0.568 kg
		2.	Elcolase Enzyme	0.005 kg
		3.	D(-)-p-Hydroxy phenyl glycine methyl ester	0.608 kg

RA may take appropriate action as per decision of Norms Committee.

214

Case No.:96/14/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00681/AM14/	RLA File :22/24/040/00030/AM14/	Lic.No/Date:2210013981 01.07.2013	Defer Date:	
Decision : : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 33% (Suspension Grade)	1kg.	1.	Clarithromycin or Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis	0.3333 kg
		2.	Carbopol	0.25 kg
		3.	HPMC Phthalate	0.44 kg
RA may take appropriate action as per the decision of Norms Committee.				

215	Case No.: 24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deferred and Re-indexed
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:05.12.2013
	Decision : it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 05.12.2013.			

216	Case No.: 95/14/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00680/AM14/	RLA File :22/24/040/00029/AM14/	Lic.No/Date:2210013993 03.07.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no.11/82 dated 05.09.2013 and in consultation with technical			

authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
Cefotaxime Sodium Sterile "The export product shall account for 2040 Nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug"	1 kg	1.	Cefotaxime Acid	0.989
		2.	Ethyl Acetate	3.16
		3.	Methanol	0.44
		4.	Triethylamine (TEA)	0.178
		5.	Eno Carbon	0.031
		6.	Sod-2-Ethyl Hexanoate	0.44
		7	Methyl Iso Butyl Ketone (MIBK)	0.25

RA may take appropriate action as per the decision of Norms Committee.

217	Case No.:103/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00286/AM14/	RLA File :09/24/040/00145/AM14/	Lic.No/Date:0910056663 04.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

218	Case No.:159/14/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00744/AM14/	RLA File :56/24/040/00010/AM14/	Lic.No/Date:5610002426 04.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

219	Case No.:25/12/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00449/AM14/	RLA File :03/95/040/00265/AM14/	Lic.No/Date:0310740293 04.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC (PC Division).			

220	Case No.:36/12/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Approved
	HQ File :01/82/050/00460/AM14/	RLA File :03/95/040/00264/AM14/	Lic.No/Date:0310740295	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE - COPPER T 380 A	1 kg	1.	COPPER WIRE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000204 kg
		2.	HDPE GRANULES	0.001202 kg
		3.	POUCHES (PLASTIC)	Net +10%
		4.	COPPER TUBE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000169 kg
		5.	POLYPROPYLENE GRANULES	0.001554 kg
		6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
		7.	PVC GRANULES	0.000658 kg
		8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000177 kg

R A may take appropriate action as per the decision of Norms Committee..

221	Case No.:83/14/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: approved									
	HQ File :01/82/050/00668/AM14/	RLA File :07/24/040/00094/AM14/	Lic.No/Date:0710096458 04.07.2013	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 28/82 dated 10.01.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750 mg</td><td>1 vial</td><td>1.</td><td>Cefuroxime Sodium Sterile USP</td><td>822.50 mg/vial</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750 mg	1 vial	1.	Cefuroxime Sodium Sterile USP
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750 mg	1 vial	1.	Cefuroxime Sodium Sterile USP	822.50 mg/vial									

222	Case No.:102/10/82-ALC4/2013	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00285/AM14/	RLA File :09/24/040/00149/AM14/	Lic.No/Date:0910056680 05.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

223	Case No.:110/14/82-ALC4/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00695/AM14/	RLA File :08/24/040/00141/AM14/	Lic.No/Date:0810122587 05.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

224	Case No.:27/14/82-ALC4/2013	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00612/AM14/	RLA File :09/24/040/00132/AM14/	Lic.No/Date:0910056690 05.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

225	Case No.:33/12/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00457/AM14/	RLA File :03/95/040/00207/AM14/	Lic.No/Date:0310740446 05.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

226

Case No.:37/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00461/AM14/	RLA File :09/24/040/00150/AM14/	Lic.No/Date:0910056692 05.07.2013	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/660/2013-PI(Norms) dated 12.03.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thiol Acid	Kg	1.	2,2-BIS-(BROMOMETHYL)-1,3-PROPANEDIOL	7.462
			DIMETHYL FORMAMIDE	

		2.		6.100
		3.	DIBENZYL TOLUENE	1.235
		4.	POTASSIUM THIO ACETATE	2.181
		5.	N,N DIMETHYL ACETAMIDE	1.00
		6.	N-HEXANE	0.39

A may take appropriate action as per the decision of Norms Committee.

227

Case No.:142/14/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00727/AM14/	RLA File :08/24/040/00145/AM14/	Lic.No/Date:0810122601 08.07.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 12/82 dated 19.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	14.97
		2.	ETHYLENE DI CHLORIDE	Not recommended
		3.	HEXANE	36.5
		4.	ACETIC ACID	10.88
		5.	DICHLORO METHANE	47.54
		6.	METHANOL	38-80
		7.	VITRIDE	13.35
		8.	TOLUENE	9.89
		9.	DIMETHYLE SULPHOXIDE	13.13
		10.	ISOPROPYL ALCOHOL	1.44
		11.	ACETONITRILE	0.76
		12.	DISOPROPYL ETHER	1.94
RA may take appropriate action as per the decision of Norms Committee.				

228	Case No.:61/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00537/AM14/	RLA File :03/94/040/00006/AM14/	Lic.No/Date:0310740678 08.07.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 11.03.2013, it			

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROLIDE (IPM/BB) (Astrolide in Isopropyl Myristate/Benzyl Benzoate Main. Total Astrolide content: 62.5% min)	1 kg	1.	ISOAMYLENE	0.380 kg
		2.	PROPYLENE OXIDE	0.280 kg
		3.	ALPHA METHYL STYRENE	0.500 kg
		4.	PARAFORMALDEHYDE	0.088 kg
		5.	ISOPROPYL MYRISTATE	0.350 kg

A may take appropriate action as per the decision of Norms Committee

229	Case No.:175/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00760/AM14/	RLA File :34/24/040/00071/AM14/	Lic.No/Date:3410037375 10.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

230	Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of DC (MSME).			

231	Case No.:160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

232	Case No.:26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed

	HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

233	Case No.:157/14/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00742/AM14/	RLA File :09/24/040/00170/AM14/	Lic.No/Date:0910056762 15.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

234	Case No.:60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

235	Case No.:28/14/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00613/AM14/	RLA File :07/24/040/00107/AM14/	Lic.No/Date:0710096793 17.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

236	Case No.:32/12/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00456/AM14/	RLA File :03/95/040/00299/AM14/	Lic.No/Date:0310741860 17.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

237	Case No.:21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:05.12.2013
	Decision : It was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 05.12.2013.			

238	Case No.:19/14/82-ALC4/2013	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00604/AM14/	RLA File :07/24/040/00124/AM14/	Lic.No/Date:0710096906 19.07.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.				

239

Case No.:131/14/82-ALC4/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: approved
HQ File :01/82/050/00716/AM14/	RLA File :03/95/040/00920/AM13/	Lic.No/Date:0310742501 23.07.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/341/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export Product : CILOSTAZOL TABLETS 50 MG and 100MG			
Sl.No.	Import Item	For Export of 1 No. Tablets	
		<u>50 mg</u>	<u>100 mg</u>
1.	CILOSTAZOL	51.0	102.0
2.	Microcrystalline Cellulose NFAvicelPH102	20.0	40.0
3.	Povidone USP (PVP K 30)	3.0	6.0
4.	Corn Starch NF	16.75	33.50
5.	Crospovidone NF	5.0	10.0
6.	Bottle HDPE 60 CC White 33/400 Neck (DPG)	Relevant as per packing policy	
7.	Plastic CR Closur PP 33-400/FS M1 (GREEN)		
RA may take appropriate action as per the decision of Norms Committee.			

240	Case No.:38/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00462/AM14/	RLA File :09/24/040/00175/AM14/	Lic.No/Date:0910056887 23.07.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.				

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Case No.: 45/13/82-ALC4/2013	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: approved	
HQ File :01/82/050/00521/AM14/	RLA File :05/23/040/00152/AM14/	Lic.No/Date:0510360495 23.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch II dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatnol 8302 (packed in 852 Nos. of HM-HDPE Drums made of HM-DHPE	1 kg	1.	CITRIC ACID	0.190 kg
		2.	N-BUTYL ALCOHOL	0.200 kg
		3.	2-ETHYL HEXANOL	0.518 kg
		4.	TERE PHTHALIC ACID	0.320 kg
A may take appropriate action as per the decision of Norms Committee.				

242	Case No.: 52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

243	Case No.: 10/12/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00434/AM14/	RLA File :05/24/040/00137/AM14/	Lic.No/Date:0510360662 24.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

244	Case No.: 49/14/82-ALC4/2013	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00634/AM14/	RLA File :09/24/040/00174/AM14/	Lic.No/Date:0910056893 24.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

245	Case No.: 46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

246	Case No.: 23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

247	Case No.: 1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

248	Case No.: 43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

249	Case No.: 59/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00644/AM14/	RLA File :09/24/040/00188/AM14/	Lic.No/Date:0910056946 30.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

250	Case No.: 127/14/82-ALC4/2013	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00712/AM14/	RLA File :05/24/040/00128/AM14/	Lic.No/Date:0510361369 31.07.2013	Defer Date:05.12.2013

Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.

251	Case No.: 21/14/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00606/AM14/	RLA File :09/24/040/00193/AM14/	Lic.No/Date:0910056972 31.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

252	Case No.: 22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

253	Case No.: 148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

254	Case No.: 48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

255	Case No.: 61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

256	Case No.: 18/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031	Defer

05.08.2013

Date:05.12.2013

Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.

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Case No.:38/14/82-ALC4/2013		Party Name:FINE ORGANIC INDUSTRIES,		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved	
HQ File :01/82/050/00623/AM14/		RLA File :03/94/040/00369/AM14/		Lic.No/Date:0310744141 05.08.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 26.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
NEUTRALIZED AMIDE ESTER / (ETHANOL AMIDE STEARATE)		1 kg	1.	STEARIC ACID	1.06 kg		
			2.	MONO ETHANOL AMINE	0.114 kg		
A may take appropriate action as per the decision of Norms Committee.							

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Case No.:39/14/82-ALC4/2013	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00624/AM14/	RLA File :03/94/040/00264/AM14/	Lic.No/Date:0310744138 05.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-BROMO PHENETOLE OR 4-ETHOXY BROMOBENZENE	1 kg	1.	PHENOL	0.850 kg
		2.	CAUSTIC SODA FLAKES	0.470 kg
		3.	DI-ETHYL SULFATE	1.020 kg
		4.	HYDROGEN BROMIDE (48%)	1.380 kg
		5.	HYDROGEN PEROXIDE (50%)	0.630 kg

RA may take appropriate action as per the decision of Norms Committee.

259	Case No.: 42/14/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

260	Case No.: 8/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00484/AM14/	RLA File :05/23/040/00155/AM14/	Lic.No/Date:0510361960 05.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 41/12/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00465/AM14/	RLA File :05/23/040/00147/AM14/	Lic.No/Date:0510362099 06.08.2013	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/18/2011-PC- II dated 22.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HARDENER CONTAINING 85% POLYMETHANE POLYPHENYL ISOCYANATE AND 15% C-10 SOLVENT HARDENER FORPEP 1080	1 kg	1.	POLYMETHANE POLYPHENYL ISOCYANATE	0.8750 kg
		2.	C-10 SOLVENT	0.1550 kg
RA may take appropriate action as per the decision of Norms Committee.				

262	Case No.: 45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:11/14/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00596/AM14/	RLA File :03/94/040/01144/AM13/	Lic.No/Date:0310744563 07.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2011-Ch II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile		1.	Acetic Acid	1.460 kg
A may take appropriate action as per the decision of Norms Committee.				

264	Case No.: 165/14/82-ALC4/2013	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

265	Case No.: 20/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Case Added
	HQ File :01/82/050/00605/AM14/	RLA File :09/24/040/00177/AM14/	Lic.No/Date:0910057053 07.08.2013	Defer Date:
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

266	Case No.: 40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

267	Case No.: 44/14/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00629/AM14/	RLA File :03/94/040/00322/AM14/	Lic.No/Date:0310744558 07.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

268	Case No.: 24/14/82-ALC4/2013	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00609/AM14/	RLA File :09/24/040/00089/AM14/	Lic.No/Date:0910057115 08.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:10/14/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00595/AM14/	RLA File :03/94/040/00206/AM14/	Lic.No/Date:0310744940 12.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2011-Ch II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrite		1.	Acetic Acid	1.460 kg
A may take appropriate action as per the decision of Norms Committee.				

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Case No.: 12/14/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date: 14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00597/AM14/	RLA File :03/94/040/00063/AM14/	Lic.No/Date:0310744934 12.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2011-Ch II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrite		10.	Acetic Acid	1.460 kg
A may take appropriate action as per the decision of Norms Committee.				

271	Case No.: 13/14/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00598/AM14/	RLA File :03/94/040/00207/AM14/	Lic.No/Date:0310744939 12.08.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2011-Ch II dated 02.04.2013,			

it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetonitrile		1.	Acetic Acid	1.460 kg

A may take appropriate action as per the decision of Norms Committee.

272	Case No.:15/14/82-ALC4/2013		Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved	
	HQ File :01/82/050/00600/AM14/		RLA File :03/94/040/01066/AM13/		Lic.No/Date:0310744930 12.08.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2011-Ch II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Acetonitrile			10.	Acetic Acid		1.460 kg	
A may take appropriate action as per the decision of Norms Committee.								

273	Case No.: 36/14/82-ALC4/2013	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00621/AM14/	RLA File :03/94/040/00359/AM14/	Lic.No/Date:0310745177 13.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

274	Case No.: 43/14/82-ALC4/2013	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00628/AM14/	RLA File :03/94/040/00405/AM14/	Lic.No/Date:0310745174 13.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

275	Case No.: 122/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264 14.08.2013	Defer Date:05.12.2013

Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.

276	Case No.:147/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

277	Case No.:37/14/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00622/AM14/	RLA File :03/94/040/00429/AM14/	Lic.No/Date:0310745423 14.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

278	Case No.:58/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00643/AM14/	RLA File :09/24/040/00212/AM14/	Lic.No/Date:0910057190 14.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

279	Case No.:118/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00703/AM14/	RLA File :03/95/040/00517/AM13/	Lic.No/Date:0310745568 16.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

280	Case No.:119/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00704/AM14/	RLA File :03/95/040/00513/AM13/	Lic.No/Date:0310745564 16.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

281	Case No.:121/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576	Defer

		16.08.2013	Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

282	Case No.: 17/14/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00602/AM14/	RLA File :03/94/040/00978/AM13/	Lic.No/Date:0310745508 16.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

283	Case No.: 66/14/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

284	Case No.: 14/14/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00599/AM14/	RLA File :03/94/040/00364/AM14/	Lic.No/Date:0310745766 19.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

285	Case No.: 153/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00738/AM14/	RLA File :09/24/040/00239/AM14/	Lic.No/Date:0910057241 19.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

286	Case No.: 34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244 19.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

287	Case No.: 41/14/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
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	HQ File :01/82/050/00626/AM14/	RLA File :03/94/040/00365/AM14/	Lic.No/Date:0310745767 19.08.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.				

288	Case No.: 62/14/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00647/AM14/	RLA File :09/24/040/00223/AM14/	Lic.No/Date:0910057232 19.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

289	Case No.: 117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

290	Case No.: 26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

291	Case No.: 57/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00642/AM14/	RLA File :09/24/040/00229/AM14/	Lic.No/Date:0910057251 20.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

292	Case No.: 120/14/82-ALC4/2013	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00705/AM14/	RLA File :03/95/040/00382/AM14/	Lic.No/Date:0310746152 21.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

293	Case No.: 16/14/82-ALC4/2013	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2013	Status:Deffered and
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			24.10.2013	Re-indexed
	HQ File :01/82/050/00601/AM14/	RLA File :03/94/040/00353/AM14/	Lic.No/Date:0310746292 21.08.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.				

294	Case No.:65/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00650/AM14/	RLA File :09/24/040/00178/AM14/	Lic.No/Date:0910057260 21.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:2/14/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00587/AM14/	RLA File :07/24/040/00043/AM14/	Lic.No/Date:0710097663 22.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/26/2012-Ch II dated 19.06.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less :				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CALCIUM GLUCONATE - POWDER	1 kg	1.	CALCIUM GLUCONATE - GRANULAR / LUMPS	1.025 kg
A may take appropriate action as per the decision of Norms Committee.				

296	Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

297	Case No.:32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

298	Case No.:33/14/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00618/AM14/	RLA File :09/24/040/00224/AM14/	Lic.No/Date:0910057266 22.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

299	Case No.:47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

300	Case No.:115/14/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00700/AM14/	RLA File :03/95/040/00402/AM14/	Lic.No/Date:0310746634 23.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

301	Case No.:166/14/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00751/AM14/	RLA File :07/24/040/00153/AM14/	Lic.No/Date:0710097749 23.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

302	Case No.:71/14/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00656/AM14/	RLA File :22/24/040/00037/AM14/	Lic.No/Date:2210014159 26.08.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 15/82 dated 09.08.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
L-PROLINE BENZYL ESTER HYDROCHLORIDE	Kg	1.	L-PROLINE	0.60

		2.	BENZYL ALCOHOL	0.676
A may take appropriate action as per the decision of Norms Committee.				

303	Case No.:116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

304	Case No.:152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

305	Case No.:31/14/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00616/AM14/	RLA File :34/24/040/00117/AM14/	Lic.No/Date:3410037748 27.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

306	Case No.:64/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00649/AM14/	RLA File :09/24/040/00215/AM14/	Lic.No/Date:0910057367 27.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

307	Case No.:111/14/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00696/AM14/	RLA File :03/95/040/00435/AM14/	Lic.No/Date:0310747304 28.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

308	Case No.:63/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013	Status:Deffered and
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			24.10.2013	Re-indexed
	HQ File :01/82/050/00648/AM14/	RLA File :09/24/040/00213/AM14/	Lic.No/Date:0910057393 28.08.2013	Defer Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.				

309	Case No.:146/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00731/AM14/	RLA File :03/95/040/00429/AM14/	Lic.No/Date:0310747495 29.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

310	Case No.:97/14/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00682/AM14/	RLA File :04/24/040/00122/AM14/	Lic.No/Date:0410149281 29.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

311	Case No.:35/14/82-ALC4/2013	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00620/AM14/	RLA File :09/24/040/00232/AM14/	Lic.No/Date:0910057435 30.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

312	Case No.:51/14/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783 02.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

313	Case No.:163/14/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00748/AM14/	RLA File :07/24/040/00179/AM14/	Lic.No/Date:0710097974 03.09.2013	Defer Date:05.12.2013
	Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syndol Tabs – Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg	1 million tablets	3.	Colour Yellow 14037 1H	1.632 kg
		1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg	1 million tablets	4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
		1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg	1 million tablets	3.	Colour Yellow 14037 1H	Do not match with MBF
		1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 164/14/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved													
HQ File :01/82/050/00749/AM14/	RLA File :07/24/040/00178/AM14/	Lic.No/Date:0710097975 03.09.2013	Defer Date:													
Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Acurate Tabs- Paracetamol 450 mg+Doxylamine Succinate 5</td><td rowspan="2">1 no. of tablet</td><td>1.</td><td>Doxylamine Succinate USP/Ph. Eur Grade</td><td>5.10 mg</td></tr><tr><td>2.</td><td>CaffeineAnhydrous BP</td><td>30.6 mg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Acurate Tabs- Paracetamol 450 mg+Doxylamine Succinate 5	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg	2.	CaffeineAnhydrous BP	30.6 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Acurate Tabs- Paracetamol 450 mg+Doxylamine Succinate 5	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg												
		2.	CaffeineAnhydrous BP	30.6 mg												

mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets		2010/USP/EP/PH. EUR/BP	
	3.	Codiene Phosphate BP/USP/EP/PH. EUR	10.2 mg
	4.	Color Quinoline Yellow CI 47005	2.0 mg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:50/14/82-ALC4/2013	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Apporved	
HQ File :01/82/050/00635/AM14/	RLA File :05/24/040/00195/AM14/	Lic.No/Date:0510364317 03.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MENTHOL	1 kg	1.	META - CRESOL ABOVE 98.5% PURE	1.50 kg
		2.	ISO PROPYL ALCOHOL	1.80 kg
A may take appropriate action as per the decision of Norms Committee.				

316	Case No.: 114/14/82-ALC4/2013	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00699/AM14/	RLA File :03/95/040/00444/AM14/	Lic.No/Date:0310748199 04.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

317	Case No.: 70/14/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00655/AM14/	RLA File :22/24/040/00039/AM14/	Lic.No/Date:2210014184 04.09.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg

RA may take appropriate action as per the decision of Norms Committee.

318	Case No.:29/14/82-ALC4/2013	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00614/AM14/	RLA File :09/24/040/00242/AM14/	Lic.No/Date:0910057495 05.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

319	Case No.:53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

320	Case No.:54/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00639/AM14/	RLA File :05/23/040/00233/AM14/	Lic.No/Date:0510364656 05.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

321	Case No.:103/14/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

322	Case No.:176/14/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845	Defer

		06.09.2013	Date:05.12.2013
Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

323	Case No.: 30/14/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00615/AM14/	RLA File :08/24/040/00250/AM14/	Lic.No/Date:0810124568 06.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

324	Case No.: 56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

325	Case No.: 149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

326	Case No.: 150/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00735/AM14/	RLA File :03/95/040/00459/AM14/	Lic.No/Date:0310748979 10.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 161/14/82-ALC4/2013	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00746/AM14/	RLA File :07/24/040/00172/AM14/	Lic.No/Date:0710098184 10.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syndol Tabs – Paracetamol	1 million	1.	Doxylamine Succinate USP/Ph. EUr	5.10 kg

450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg Tablets	tablets	2.	Grade Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	Do not match with MBF
Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

328	Case No.:154/14/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00739/AM14/	RLA File :08/24/040/00264/AM14/	Lic.No/Date:0810124684 11.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

329	Case No.:155/14/82-ALC4/2013		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved	
	HQ File :01/82/050/00740/AM14/		RLA File :03/94/040/00494/AM14/		Lic.No/Date:0310749114 11.09.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 04.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

STEARYL ERUCAMIDE	1.	ERUCIC ACID	0.592 kg
	2.	STEARYL AMINE	0.471 kg

A may take appropriate action as per the decision of Norms Committee.

330	Case No.: 69/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00654/AM14/	RLA File :34/24/040/00138/AM14/	Lic.No/Date:3410037862 11.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

331

Case No.:72/14/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00657/AM14/	RLA File :22/24/040/00042/AM14/	Lic.No/Date:2210014205 11.09.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 1/82 dated 04.04.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LEVOFLOXACIN HEMIHYDRATE	Kg	1.	LEVOFLOXACIN Q ACID	0.8571 kg
A may take appropriate action as per the decision of Norms Committee.				

332	Case No.: 5/12/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re- indexed
	HQ File :01/82/050/00429/AM14/	RLA File :09/24/040/00277/AM14/	Lic.No/Date:0910057572 13.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

333	Case No.: 52/14/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
	HQ File :01/82/050/00637/AM14/	RLA File :05/23/040/00242/AM14/	Lic.No/Date:0510365511	Defer Date:

13.09.2013

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage.

RA concerned may take further necessary action as per above decision of NC.

334	Case No.: 151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

335	Case No.: 112/14/82-ALC4/2013	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved									
	HQ File :01/82/050/00697/AM14/	RLA File :05/24/040/00218/AM14/	Lic.No/Date:0510365901 17.09.2013	Defer Date:05.12.2013									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 04.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>THYMOL CRYSTAL (2-isopropyl-5-methylphenol) Purity 99% and above</td><td>1 kg</td><td>1.</td><td>META CRESOLS (M-CRESOL)</td><td>0.0785 kg</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	THYMOL CRYSTAL (2-isopropyl-5-methylphenol) Purity 99% and above	1 kg	1.	META CRESOLS (M-CRESOL)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
THYMOL CRYSTAL (2-isopropyl-5-methylphenol) Purity 99% and above	1 kg	1.	META CRESOLS (M-CRESOL)	0.0785 kg									

336	Case No.: 98/14/82-ALC4/2013	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved									
	HQ File :01/82/050/00683/AM14/	RLA File :05/24/040/00217/AM14/	Lic.No/Date:0510365900 17.09.2013	Defer Date:05.12.2013									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 04.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>THYMOL CRYSTAL (2-isopropyl-5-methylphenol) Purity 99% and above</td><td>1 kg</td><td>1.</td><td>META CRESOLS (M-CRESOL)</td><td>0.0785 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	THYMOL CRYSTAL (2-isopropyl-5-methylphenol) Purity 99% and above	1 kg	1.	META CRESOLS (M-CRESOL)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
THYMOL CRYSTAL (2-isopropyl-5-methylphenol) Purity 99% and above	1 kg	1.	META CRESOLS (M-CRESOL)	0.0785 kg									

A may take appropriate action as per the decision of Norms Committee.

337	Case No.: 55/14/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00640/AM14/	RLA File :08/24/040/00268/AM14/	Lic.No/Date:0810124942 19.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC..			

338	Case No.: 68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:3/13/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00479/AM14/	RLA File :13/24/040/00025/AM14/	Lic.No/Date:1310044453 24.09.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 24/82 dated 15.11.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MIPD KETAL (1E)-1-(2,5,5-Trimethyl-1,3-Dioxane-2-yl)-Propane-1,2-Dione-1-(O-methyl oxime)	1 kg	1	Acetyl Acetone	0.578
		2.	Methyl Tertiary Butyl Ether (MTBE HP 99.9 PCT)	0.583
		3.	Di Methyl Formamide	0.300
		4.	Neo Pentyl Glycol (NPG)	0.503
		5.	Potassium Carbonate Granule	0.950
		6.	Sodium Nitrite	0.412
		7.	Toluene	0.273
		8.	Methanol	0.258
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:3/14/82-ALC4/2013	Party Name: BAL PHARMA LTD	Meet No/Date: 14/82-ALC4/2013 24.10.2013	Status: Apporved	
HQ File :01/82/050/00588/AM14/	RLA File :07/24/040/00213/AM14/	Lic.No/Date:0710098759 03.10.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amiloride HCL	1 kg	1.	Methyl 3,5-Diamino-6-Chloro Pyrazine-2-Carboxylate	0.836 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:4/14/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00589/AM14/	RLA File :07/24/040/00230/AM14/	Lic.No/Date:0710098799 04.10.2013	Defer Date:	
Decision : : In line with the earlier decision taken in meeting no. 9/82 dated 25.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.923 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:5/14/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved	
HQ File :01/82/050/00590/AM14/	RLA File :07/24/040/00229/AM14/	Lic.No/Date:0710098798 04.10.2013	Defer Date:	
Decision : In line with the earlier decision taken in meeting no. 9/82 dated 25.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-	0.923 kg

2-yl)-1H-Pyrimidine-2-one
(Technical Grade)

RA may take appropriate action as per the decision of Norms Committee.

343	Case No.:6/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00591/AM14/	RLA File :09/24/040/00319/AM14/	Lic.No/Date:0910057838 07.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

344	Case No.:7/14/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00592/AM14/	RLA File :03/94/040/00478/AM14/	Lic.No/Date:0310752448 07.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

345	Case No.:8/14/82-ALC4/2013	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00593/AM14/	RLA File :03/94/040/00549/AM14/	Lic.No/Date:0310752488 07.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

346	Case No.:9/14/82-ALC4/2013	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00594/AM14/	RLA File :03/94/040/00515/AM14/	Lic.No/Date:0310752496 07.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

347	Case No.:25/14/82-ALC4/2013		Party Name:VIVIMED LABS LIMITED		Meet No/Date:14/82-ALC4/2013 24.10.2013		Status: Approved	
	HQ File :01/82/050/00610/AM14/		RLA File :09/24/040/00341/AM14/		Lic.No/Date:0910057883 09.10.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2011-Ch II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

REVERSACOL OLIVINE	1 kg	1.	3,4-dimethoxy Benzophenone	3.00 kg
		2.	Dimethyl Succinate(DMS)	7.77 kg
		3.	4,4 Dimethoxy Benzophenone	1.77 kg
		4.	Trimethyl Silyl Acetate (TMSA)	0.91 kg
		5.	Siralox	2.88 kg
		6.	Toluene	24.44 kg
		7.	Tetra Hydro Furan(THF)	9.695 kg
		8.	Methanol	33.325 kg
		9.	Hexane	4.00 kg
		10.	Xylene	8.332 kg

RA may take appropriate action as per the decision of Norms Committee.

348	Case No.:73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

349	Case No.:174/14/82-ALC4/2013	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00759/AM14/	RLA File :34/24/040/00170/AM14/	Lic.No/Date:3410038226 18.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of C&PC.			

Outside Agenda No. 1	M/s. ENALTEC LABS PVT.LTD.,
Meeting No. 14/AM 14 Dated 24.10.2013.	F.No. 01/82/50/00147/AM14/DES III
RLA F. No. 03/94/040/01040/AM13	Adv. Lic. No. 0310728023 dated 13.03.2013
Decision: It was decided to amend the description of import items without any other changes as details given	

below:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 kg	1.	2[3(S)-[3-[2-(7-CHLOROQUINOLINE-2- YL) ETHENYL]PHENYL]-3-HYDROXYPROPYL] BENZENE-2-PROPANOL	1.424 kg
		2	2-(1-MERCAPTOMETHYL) CYCLOPROPYL) ACETIC ACID	0.52 kg

RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda No. 2	M/s. Indian Immunologicals Limited
Meeting No. 14/AM 14 Dated 24.10.2013.	01/82/050/01379/AM 11/DES-III 01/82/050/01259/AM 11/DES III
Advance License No. 0910042621 dated 06.07.2010 0910043933 dated 15.10.2010	RLA F.No. 09/24/040/00004/AM11 RLA F.No. 09/24/040/00301/AM11
Decision: The norms for the above mentioned advance licenses were ratified by NC in its meeting no. 2/AM13 dated 18.04.2013. It was decided to amend the description of advance authorization as 0910043933 dated 15.10.2010 instead of adv. Lic. No.0910042621 dated 6.7.2010 (which was earlier mentioned as same advance authorization twice instead of two different adv. Lic. NOs.) (amend the export quantity from “1 Unit (1000 vials) to 1 unit (1000 doses)..Rest of the minutes would remain same.	

Outside Agenda No.3	M/s Relaince Life Sciences Pvt. Ltd. Ltd
Meeting No. 14/AM 14 Dated 24.10.2013	F.No. 01/82/50/985/AM12/DES-III
RLA F. No. 03/95/040/538/AM12	Adv. Lic. No.0310668193 dated 30.11.2011
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Date:22.10.2013
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade